

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
Court-II**

I.A. No. 341 of 2012 in Appeal Nos. 95 of 2011

Dated: 1st November, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

Bharat Sanchar Nigam Ltd. Appellant (s)

Versus

Kerala State Electricity Board & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr.C.B.Tiwari
(Proxy for Mr. Sharat Kapoor)

Counsel for the Respondent (s) : Nil

ORDER

Mr.C.B. Tiwari is present on behalf of Mr. Sharat Kapoor. He is heard on I.A. No.341 of 2012 praying for restoration of the appeal. In view of the order dated 25th May, 2012 passed by the Kerala High Court in W.P. No. (C) 22985 of 2011 and the order of the Supreme Court dated 12.10.2012 passed in SLP (Civil) No. 29503 of 2012, we restore the Appeal no. 95 of 2011 to its original file and number

We direct the appellant to cause service of notice upon all the respondents of the original appeal. Dasti service is permitted returnable on **29th November, 2012.**

**(V.J. Talwar)
Technical Member**

**(Justice P.S. Datta)
Judicial Member**

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